## Central Administrative Tribunal, Principal Bench Original Application No.3093 of 2003

New Delhi, this the 29th day of December, 2003

Hon'ble Mr. Justice V. S. Aggarwal, Chairman Hon'ble Mr. Sarweshwar Jha, Member (A)

Vivek Chander Sharma R/o DG-981,Sarojini Nagar, New Delhi

.... Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

- 1. Union of India through The Secretary, Department of Elementary Education & Literacy, Ministry of Human Resource Development, Govt. of India, Shastri Bhawan, New Delhi
- 2. The Director. Directorate of Adult Education, Ministry of Human Resource Development, Govt. of India, Block No.10, Jamnagar House, Shahjahan Road. New Delhi.
- 3. The Medical Superintendent. Safdarjang Hospital, Govt. of India, New Delhi
- 4. The Director General of Health Services, Govt. of India, Nirman Bhawan, New Delhi.
- 5. The Secretary. Ministry of Health & Family Welfare, Department of Health, Govt. of India, Nirman Bhawan, New Delhi
- 6. The Director General.
  Archaeological Survey of India (Head Quarters),
  Govt. of India,
  Janpath, New Delhi
  Respondents

## ORDER(ORAL)

## By Justice V.S. Aggarwal, Chairman

The applicant had joined as a Lower Division Clerk (LDC) in the Ministry of Health on 5.12.63. It becomes unnecessary for us to ponder with all or any other detail because the relief claimed by the applicant is that

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the respondents should be directed to grant him the retiral benefits on basis of the complete service rendered by him till he superannuated on 31.10.2003. He further seeks that his pay should be refixed with effect from 2.8.84 after issuance of the Last Pay Certificate and the arrears due should be released.

- 2. We are informed that though the applicant has superannuated, the reliefs claimed are not being granted because the service book of the applicant has not been completed.
- At this stage when rights of the respondents are not likely to be affected. we deem it unnecessary to give a notice to show cause while disposing the present petition.
- Ιt directed that respondent no.3 would is take necessary steps to complete the Service Book of the applicant and thereafter when the same is completed, it should be sent to respondent no.2 for deciding the controversy as to what benefit, if any, has to be granted Respondent no.3 should preferably to the applicant. complete the Service Book within four months of the receipt of the certified copy of the present order and after doing so, the respondent no.2 should be handed over the said service book. O.A. is disposed of.

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( Sarweshwar Jha ) Member(A) ( V.S. Aggarwal )

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